

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-24/1989/2651/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Smti Soneka Bora,
District & Sessions Judge,
Udalguri.

Dated Guwahati the 8th May, 2018.

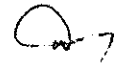
Sub: **Earned Leave.**

Ref:- Your letter No. DJ(U) 1426 dtd. 04.05.2018.

Madam,

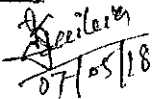
With reference to the above, I am directed to inform you that, you have been granted/✓~~rejected~~ Earned Leave for a period of 15 (fifteen) days w.e.f. 05.05.2018 till 19.05.2018, (suffixing 20.05.2018 being holiday), subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over charge of your Office and Court to Shri Nur Muhammad Abdullah Ahmed Mr., Civil Judge and Assistant Sessions Juddge, Udalguri, from the evening of 04.05.2018 till the morning of 21.05.2018 or till your return.

Yours faithfully,



JOINT REGISTRAR (VIGILANCE)

Memo NO.HC.VII-24/1989/_____/A, dated.



Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of duly filled in leave application in prescribed format of the concerned officer is enclosed herewith for necessary action from your end.
2. Shri Nur Muhammad Abdullah Ahmed Mr., Civil Judge and Assistant Sessions Juddge, Udalguri for information.

sd/—

JOINT REGISTRAR (VIGILANCE)